

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 31

**CA No. 218/22
IA(CA) No. 22/2022
And
CP No.43/Chd/Hry/2022**

**Under Section 241 & 242, CA 2013
R 11 NCLT**

In the matter of:-

Talbro Automotive Components Ltd. ...Petitioner

Vs.

Nippon Leakless Talbro Pvt. Ltd. ...Respondent

Present: Mr. Raghav Kapoor with Mr. Rohit Khanna, Advocates for the
Petitioner and applicant in CA No. 218/2022.
Mr. Abhilaksh Grover, Advocate for respondent no. 1.
Mr. Sukhsharan, proxy counsel for Mr. Sidharth Seth, Advocate
for respondent no. 2-8.
None fore Respondent Nos. 10-12.
Respondent No. 9 already ex-parte.

CA No. 218/22, IA(CA) No. 22/2022 And CP No.43/Chd/Hry/2022

A date is jointly requested by learned counsel for the parties on the ground that some settlement talks are going on between the parties. Even on the last date of hearing such request was made. Last opportunity is granted to the parties to settle the matter failing which, arguments will be heard. List the matter on 17.04.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

-sd-
(Harnam Singh Thakur)
Member (Judicial)

January 19, 2023
SM